

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

DATE OF ORDER: 6.9.2004

CONTEMPT PETITION NO. 03/2003

in

ORIGINAL APPLICATION NO. 301/1999

P.N. Meena son of Shri Pooran Mal Meena aged about 62 years, resident of 30, Jai Kishan Colony, Tonk Phatak, Jaipur. Retired (voluntarily) from the post of Sr. Superintendent of Post Office, Ajmer Postal Division, Ajmer.

....Applicant

VERSUS

1. Shri S.C. Dutta, Secretary to the Government of India, Department of Posts, Ministry of Communication, Dak Bhawan, New Delhi.
2. Shri G. Mohana Kumar, Chief Post Master General, Rajasthan Circle, Jaipur.

....Respondents.

Mr. C.B. Sharma, Counsel for the applicant.

Mr. N.C. Goyal, Counsel for the respondents.

CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

Hon'ble Mr. A.K. Bhandari, Member (Administrative)

ORDER (ORAL)

The present Contempt Petition has been filed for the alleged violation of the order dated 2.7.2002 whereby this Tribunal has directed to pay the emoluments of pay of the post of Sr. Time Scale to the applicant for the period from

4/2

13.3.1995 to 22.11.1996 and it was further observed that retrial benefits will also be determined and arrears of pay as well as pensionary benefits shall be paid within three months from the date of receipt of the copy of this order.

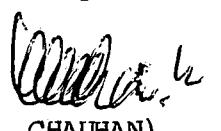
2. Against this order, the respondents have filed a Writ Petition before the Hon'ble High Court which petition has also been dismissed by the Hon'ble High Court. The respondents have now filed an Additional Affadavit thereby stating that the applicant has been given the pay scale of Sr. Time Scale of Rs.10000-15200 vide letter No, Admin/A/Cs/GE/PNM/Rtd/SSPOs dated 21.5.2004 (Annexure CP AA R/1). It is further stated that the arrears of pay & allowances for the period from 01.05.1995 to 31.12.1995 has also been remitted to the applicant vide cheque No. 198181 for Rs.644/- and it is further stated that applicant has been given over payment of Rs.1355/- which will be recovered from ^{him} _A Let the copy of the Additional Affadavit be taken on record.

3. The learned counsel for the applicant submits that the order of this Tribunal has not been fully complied with and the respondents have not fixed the applicant's pay correctly. Suffice it to say that ^{if} the applicant is aggrieved by the wrong fixation of his pay pursuant to the order passed by this Tribunal, he will be at liberty to file a substantive OA.

4. With these observations, this Contempt Petition is dismissed. Notices issued to the respondents are discharged.


(A.K. BHANDARI)

MEMBER (A)


(M.L. CHAUHAN)

MEMBER (J)

AHQ